

अर्जुन राम मेघवाल  
Arjun Ram Meghwal



सत्यमेव जयते



आज़ादी का  
अमृत महोत्सव

विधि एवं न्याय राज्य मंत्री (स्वतंत्र प्रभार)

व

संसदीय कार्य राज्य मंत्री

भारत सरकार, नई दिल्ली-110001

MINISTER OF STATE (I/C) FOR LAW & JUSTICE  
AND

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS  
GOVERNMENT OF INDIA, NEW DELHI-110001

05 NOV 2024

D.O. No. K-12021/01/2022-US.I/II

Respected Chief Justice,

Please refer to the then Chief Justice's letter dated 31<sup>st</sup> January, 2022 regarding enhancement in the sanctioned strength of Judges in the High Court of Jammu & Kashmir and Ladakh from 17 to 25.

2. The Judge strength of the High Court of Jammu & Kashmir and Ladakh has been reviewed and in consultation with the Chief Justice of India, it has been decided to increase the Judge Strength of the High Court from 17 to 25 Judges, with 19 Permanent Judges and 06 Additional Judges.

3. The enhanced Judge Strength of the High Court of Jammu & Kashmir and Ladakh will be divided in the ratio of 66 $\frac{2}{3}$  and 33 $\frac{1}{3}$  between Bar and Service. Therefore, the share of members of Bar and Service would be 17 and 08 respectively. The revised Judge strength will be effective from 25.10.2024.

4. The proposals for filling up the vacant posts of Judges may kindly be sent at the earliest.

5. May I request you that while sending the proposal for appointment of Judges in the High Court, appropriate representation to member of Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women may be kept in view.

With regards,

Yours sincerely,

(Arjun Ram Meghwal)

**Shri Justice Tashi Rabstan,**  
Hon'ble Chief Justice,  
High Court of Jammu & Kashmir and Ladakh,  
**Srinagar, Jammu & Kashmir.**